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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 96 of 1999 In  
O.A. No. 1322 of 1998

New Delhi this the 28th day of April, 1999

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

1. Shri Krishan Pal  
S/o Shri Jugal Kishore  
R/o 16/12 Pushpa Vihar,  
Sector-I, Saket,  
New Delhi-17.
2. Shri Nav Ratan Singh  
S/o Shri Dharm Singh  
R/o 1147, Saket VIII, Pushpa Vihar,  
Saket,  
New Delhi-17. ..Applicants

Versus

Union of India through  
The Secretary,  
Ministry of Food Processing Industry,  
August Kranti Marg,  
New Delhi-110 049. ..Respondents

ORDER BY CIRCULATION

The applicants seek to review the order passed in the aforesaid OA. They pray that the matter may be re-opened by issue of notice to respondents. No error or omission on the face of the record has been pointed out in this application. As stated in the order, the learned counsel for the applicants had submitted that after consulting the applicants that although the prayer in the application was for grant of temporary status with effect from 1.9.1993, they would be satisfied if the respondents considered them granting them temporary status at least from the date of reengagement w.e.f. 26.12.94 in respect of applicant No.1 and w.e.f. 28.12.94 in respect of applicant No.2 and the learned counsel, therefore, prayed that the case could be adjudicated on that basis. Accordingly, in view of the submission of the applicants through their counsel, the order

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on the aforesaid OA was passed directing the respondents to grant them temporary status w.e.f. 26.12.94 in respect of applicant No.1 and w.e.f. 28.12.94 in respect of applicant No.2 subject to their otherwise being eligible in the scheme. In the Review Application, the applicants cannot seek to reagitate the matter. In view of this, there is no merit in the Review Application and it is accordingly rejected.



(K. Muthukumar)  
Member (A)

Rakesh  
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